

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 51/MP/2016

Subject : Application under Sections 142 and 146 of the Electricity Act, 2003.

Date of hearing : 9.8.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Bharat Aluminum Company Limited

Respondents : Chhattisgarh State Power Transmission Co. Limited

Parties present : Shri Prashanto Chandra Sen, Advocate, BALCO
Shri Shivanshu Singh, Advocate, BALCO
Ms. Suparna Srivastava, Advocate, CSPTCL

Record of Proceedings

Learned counsel for the petitioner submitted that the Commission vide orders dated 30.10.2014 and 9.10.2015 in Petition Nos. 134/MP/2011 and 124/RC/2015 respectively directed the respondent to settle the payment of UI dues. However, despite repeated reminders, the respondent is not complying with the Commission's direction. Learned counsel for the petitioner requested to initiate action against the respondent under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's direction.

2. Learned counsel for the respondent requested for two weeks time as a last chance to file its reply.

3. The Commission directed the respondent to file its reply as a last chance, on affidavit, by 16.8.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 22.8.2016. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed to list the matter on 24.8.2016 at 11.30 hrs.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**